

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH at AHMEDABAD**



(MP)CP(IB) 13/9/NCLT/AHM/2020

Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF INDORE BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 02.01.2020**

Name of the Company: PPG Asian Paints Pvt Ltd
V/s
Rajpal Abhikaran Pvt Ltd

Section of the Companies Act : Section 7 of the Insolvency & Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Adv. Masoom K Shah.	Adv.	Petitioner (FC)	
2.	Adv. Adhiti Sharma	Adv.	Petitioner (FC)	

ORDER

The Petitioner is represented through respective Counsel(s).

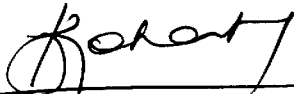
This case is filed as a fresh case under Section 7 of the Insolvency & Bankruptcy Code.


The Proof of service is filed.

The Petitioner as well as Registry is directed to issue Notice upon the Respondent(s) along with the copy of order under acknowledgment and shall file the proof of service.

The Respondent(s) shall file objections, if any, within **two** weeks by serving an advance copy to the petitioner.

List the matter on 07.02.2020 hearing before admission.


(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)


(HARIHAR PRAKASH CHATURVEDI)
MEMBER (JUDICIAL)

Dated this the 2nd day of January, 2020.